

SALE OF SPIRITS, BOMBAY TOWN ACT 1842

ACT No. V. OF 1842.

(Rep., Bom. Act 9 of 1867)

[29th July, 1842.]

Passed by the Hon'ble the President of the Council of Indi in Council, on the 29th of July, 1842, with the assent of the Right Hon'ble the Governor General of India.

AN Act concerning payment on account of Licenses for the Sale of Spirits in the Islands of Bombay and Colaba.

I. It is hereby enacted, that whenever a License to retail Spirituous Liquors in the Islands of Bombay and Colaba shall be granted under the Provisions of Act XVIII. of 1840, the Officers granting such Licenses shall be authorized to demand such Fee, Tax, or Duty in consideration of the privilege granted as may from time to time be fixed by such Officers under the sanction of the Governor of Bombay in Council. And such Fee, Tax, or Duty may be made payable in advance, or at such period as may be settled under such authority as aforesaid.

II. And it is hereby enacted, that it shall be lawful for the Officers granting such Licenses to withhold or recall the same in case the Fee, Tax, or Duty aforesaid be not duly paid according to the conditions upon which any such License shall be granted. And any person vending Spirituous Liquors within the Islands aforesaid whilst such License shall be withheld, or after it shall have been recalled as aforesaid, shall be liable to all the penalties for vending Spirituous Liquors without a License.
